

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

OA No. 3551/2019

New Delhi this the 11th December, 2019

Hon'ble Ms. Aradhana Johri, Member (A)

Smt. Radha Chauhan, (Aged 28 Yrs, Housewife)
W/o of Late Satya Prakash Chauhan,
R/o T H-155, Sonia Gandhi Camp,
Kailash Nagar, Gandhi Nagar, Delhi.
PIN- 110031

.....Applicant

(By Advocate: Sh. Ram Kanwar)

VERSUS

1. The Govt. of NCT of Delhi,
Through its Chief Secretary,
Delhi Secretariat, I.P. Estate,
New Delhi, Pin- 110002;
2. The Commissioner of Police
Delhi Police, Police Headquarters,
I.P. Estate, New Delhi- 110002;
3. The Dy. Commissioner of Police,
New Delhi District,
P.S. Parliament Street,
New Delhi. Pin. 110001

.....Respondents

(By Advocate: Sh. H. A. Khan)

ORDER (ORAL)

- 1.0 The applicant Smt. Radha Chauhan is widow of Late Sh. Satya Prakash A.S.I, who expired on 31.12.2006.

She made several representations for grant of family pension and other benefits due to her but till date they have not been granted. Legal notice was issued by her on 28.10.2019 but there has been no answer to the same. Annexure A-1 is letter bearing No./ Estt. (III)/M-3/PHQ dated, New Delhi dated 01.11.2019 on behalf of ACP/HQ (P) for Dy. Commissioner of Police, General Admn. Delhi addressed to the Dy. Commissioner of Police, New Delhi Distt., Delhi, wherein the addressees have been asked to examine the matter in light of relevant rules and instructions. However till date no action has been taken in the matter.

- 2.0 This matter pertains to grant of family pension and other benefits to the widow of a deceased employee which should be disposed of expeditiously. It is hereby directed that Respondent No. 3 shall pass a speaking and reasoned order as per rules and law within a period of six weeks from the date of receipt of a certified copy of this order. No comments are being made on the merits of the case.
- 3.0 No order as to costs.

**(Aradhana Johri)
Member (A)**

